

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

Customs Appeal No.41594 of 2013

(Arising out of Order-in-Original No. 20741/2013 dated 17.4.2013 passed by the Commissioner of Customs (Seaport - Import), Chennai)

Shri G. Seenivasan

23/11, Ramalingam Street
Ullagaram, Chennai – 600 091.

Appellant

Vs.

Commissioner of Customs

(Seaport – Import)
Custom House
No. 60, Rajaji Salai
Chennai – 600001.

Respondent

APPEARANCE:

Shri Sethu Prabhakaran, Advocate for the Appellant
Smt. Anandalakshmi Ganeshram, Supdt. (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri Vasa Seshagiri Rao, Member (Technical)

Final Order No. 40336/2023

Date of Hearing : 22.05.2023
Date of Decision: 22.05.2023

Per Ms. Sulekha Beevi,

The learned counsel Shri Sethu Prabhakaran submitted that the appeal is filed against the order passed by the Commissioner of Customs, Chennai suspending the license of the appellant. Later, the matter was adjudicated and the license has been revoked. Thus, the present appeal has become infructuous.

2. The learned AR Smt. Anandalakshmi Ganeshram appeared for the department.

3. Taking note of the submissions made by the learned counsel for the appellant, we hold that the appeal has become infructuous. The same is dismissed accordingly.

(Dictated and pronounced in open court)

(VASA SESHAGIRI RAO)
Member (Technical)

(SULEKHA BEEVI C.S.)
Member (Judicial)

Rex